

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION No. 245/2026

Rohit Tyagi

Applicant

Versus

Govt. of Nct Delhi

Respondent(s)

Date of hearing: 20.04.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD EXPERT MEMBER**

Applicant Mr. Anuroop P.S., Adv. for Applicant

Respondent Nil

ORDER

1. In this original application, applicant has alleged that illegal constructions are coming up and has been raised in New Aruna Nagar Colony under the guise of the respondent no. 6 New Aruna Nagar Welfare Association.

2. Learned counsel submits that these constructions are coming up on the Yamuna River bank.

3. Learned counsel has clearly stated that he does not have grievance against the original allottees in that area but subsequently the respondent no. 6 has expended the area and has permitted the new constructions to come up encroaching upon the flood plain of river Yamuna.

4. He has further submitted that it is difficult to ascertain the ownership because these owners of the constructions do not have the registered deeds and merely on the basis of some certificate/entry in the register, the respondent no. 6 is changing the ownership. He has referred to one such certificate on page no. 72 issued by the respondent no. 7, New Aruna Nagar Welfare Association. He has further referred to the

photographs filed from page no. 84 onwards in support of the plea concerning the nature of construction and also in support of the fact that the new constructions are still coming up by the side of river Yamuna.

5. Issue notice to the respondents.
6. The applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
7. List on 04.08.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

April 20, 2026
Original Application No. 245/2026
PN